

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 239/2020

(Arising out of impugned final judgment and order dated 06-03-2019 in CRLA No. 795/2009 passed by the High Court Of M.p Principal Seat At Jabalpur)

ASHARAM TIWARI

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

Date : 12-01-2021 This petition was called on for pronouncement of Judgment today.

For Petitioner(s) Mr. Aditya Kumar Dubey, Adv.
Mr. Devvrat, AOR
Ms. Swati Setia, Adv.
Mr. Subas Ray, Adv.For Respondent(s) Mr. Arjun Garg, Adv.
Mr. Rishi Singh Gautam, Adv.
Mr. Aakash Nandolia, Adv.
Mr. Rahul Kaushik, AOR

Hon'ble Mr. Justice Navin Sinha pronounced the Non-Reportable Judgment of the Bench comprising Hon'ble Mr. Justice Rohinton Fali Nariman and His Lordship.

Leave granted.

The appeal is dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER(NISHA TRIPATHI)
BRANCH OFFICER

(Signed Non-Reportable Judgment is placed on the file)